

CCP No.139/02

in

O.A 1561/99.

02.09.03

Hon'ble Maj Gen KK Srivastava, A.M.

Hon'ble Mr.A.K. Bhatnagar, J.M.

List has been revised, none for the applicant.

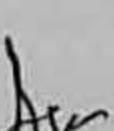
Sri S.C. Mishra learned counsel for the respondents is present.

Learned counsel for the respondents submitted that the order of this Tribunal has been complied with. However, on perusal of record, we find that this contempt application is filed against the officers of Bharat Sanchar Nigam Ltd (in short B.S.N.L.). Since no notification under section 14 (2) has been issued in respect of newly formed Corporation i.e. B.S.N.L, this contempt application is not maintainable.

The legal position in this regard is well settled by the Division Bench Judgment of Hon'ble Delhi High Court in <sup>the case of</sup> Ram Gopal Verma Vs. Union of India and others, A.I.S.L.J 2002 (1) 352 and also by Hon'ble Bombay High Court in the case of Bharat Sanchar Nigam Ltd Vs. A.R. Patil and others etc. etc 2002 (3) A.T.J-1.

For the reasons stated above, the contempt application is rejected. Notices are discharged.

No costs.

  
Member-J.

  
Member-A.

Manish/-